

set up more film producing centres for television in the country; and

(b) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUD-BEN M. JOSHI): (a) and (b) Presumably, the Member is referring to T.V. studios which are capable of producing T.V. programmes on videotape as well as film. Under the approved Sixth Plan 1978—83, T.V. studios are proposed to be set up at Ahmedabad, Bangalore, Trivandrum, Jaipur, Raipur, Muzaffarpur and Gulbarga.

Coal disappeared from Colliery of Bharat Coking Coal Limited

2966. **SHRI RAM SINGH SHAKYA:** Will the Minister of ENERGY be pleased to state:

(a) whether 1½ lakh tonnes of coal has disappeared from the colliery of Bharat Coking Coal Ltd.;

(b) the names of the persons mainly involved in the disappearance of coal secretly; and

(c) the action taken and proposed to be taken in future by the Government against the gang responsible for disappearance of coal?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c) Information is being collected and will be laid on the Table of the House.

Supreme Court Judgment in the case of M/s. Mahindra and Mahindra Ltd.

2967. **SHRI D. S. A. SIVAPRAKASAM:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to para 110(3) of the Report of (a) 1979-80 of his Ministry and state what remedial actions have been taken by the Department to plug the loop-hole mentioned therein?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): Remedial action, as may be appropriate in the context of the problems referred to in para 110 of the Report of the Ministry of Law, Justice and Company Affairs for 1979-80, can only be taken by amending the relevant provisions of the MRTTP Act. In this connection, the report of the High-Powered Expert Committee (Sachar Committee) is under active consideration. The said report was laid on the table of the House on 30-8-1978. As soon as a final decision is taken by the Government in this connection, the necessary legislation would be introduced in Parliament.

Disposal of compensation of Claims Cases

2968. **SHRI R. K. MHALGI:** Will the Minister of SUPPLY AND REHABILITATION be pleased to refer to reply to Unstarred Question No. 5978 placed on 29th July, 1980 regarding Compensation claims applications of Displaced Persons from Ulhasnagar, Maharashtra and to state:

(a) the efforts made and progress achieved during the period of last three months in respect of sixty pending cases of compensation claims of Displaced persons from Ulhasnagar (District Thana, Maharashtra);

(b) whether any compensation has been paid to them, and if so, to how many applicants;

(c) what are the difficulties encountered within the last three months to decided those cases; and

(d) if so, what remedies are thought of to remove the said difficulties?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI P. K. THUNGON): (a) Out of 60 cases, 19 cases have been settled during the last three months.